

CHAPTER XVI

REFERENCES FROM THE BOMBAY COURT OF SMALL CAUSES AND UNDER SECTION 113 AND ORDER XLVI OF THE CIVIL PROCEDURE CODE

1. Cases to be forwarded to Registrar.—The case shall be signed by the Judge of the Court of Small Causes by whom the reference is made, and shall be forwarded together with other necessary papers to the Registrar, High Court, Appellate Side, Bombay.

2. Number and Title to be entered in Register. — The case shall be numbered and the number of the case and the names of the parties shall be entered in the Register of Civil References.

3. Date appointed for hearing to be notified. — The Registrar, as soon as the case is received, shall appoint a day for the hearing thereof, which shall not be sooner than four days from the day of its receipt, and he shall notify the day fixed for the hearing of the case to the Advocates of the parties if they are represented by Advocates or to the Registrar of the Court of Small Causes for communication to the parties if they are not represented by Advocates.

4. Copy of Judgment to be sent to Small Cause Court. — The Registrar shall, after disposal of the reference, forward to the Registrar of the Court of Small Causes a certified copy of the judgment or order of the High Court.

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